



Government of Jammu and Kashmir
Home Department

Civil Secretariat, Jammu.

Notification

Jammu, the 19th April, 2017

SRO 183 :- In exercise of the powers conferred by section 13 of the Maneuvers, Field Firing and Artillery Practice Act, 1938, the Government of Jammu and Kashmir hereby direct that the following amendments shall be made in the Jammu and Kashmir Maneuvers, Field Firing and Artillery Practice Rules, 1973; namely:-

1) Rule 32 shall be substituted by the following namely:-

“32. Rate of Compensation for Damage to Live Stock and Crop Loss.- The compensation for the damage caused to the Live Stock and Crops due to field firing practice, shall be payable, prospectively at the following rates:-

i.	Goat/Sheep	Rs. 5,000/-
ii.	Buffalo	Rs. 25,000/-
iii.	Cow	Rs. 20,000/-
iv.	Bull	Rs. 20,000/-
v.	Horse/Mule	Rs. 25,000/-
vi.	Crop Loss	Concerned Revenue authorities shall assess the losses upon conducting a joint field survey with concerned Army Unit.”

2) Rule 33 shall be substituted by the following namely:-

“33. Rate of Compensation for Loss of Life or Injury to person.- In case of death/Injury to Human Lives due to field firing practice, the compensation shall be payable, prospectively at the following rates:-

i.	Death	Rs. 2.50 lacs.
ii.	100% disability	Rs. 2.00 lacs.
iii.	50% to 100% disability.	Rs. 1.50 lacs.
iv.	Below 50% disability.	Rs. 1.00 lacs.”

3) Rule 34, sub rule (a) shall be substituted by the following; namely:-

“34(a). Rate of Compensation for evacuation.- In case where the villagers are compelled to leave houses or restrictions are imposed on their movement due to field firing practice, the compensation shall be payable, prospectively at the following rates:-

i.	Male and Females (above age of 18 years).	Rs. 151/- (for day). Rs. 225/- (for night).
ii.	Children (above the age of 12 years and less than 18 years).	Rs. 75/-”

By Order of the Government of Jammu and Kashmir.

Sd/-

(R.K. Goyal) IAS

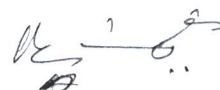
Principal Secretary to Government
Home Department

Dated:- 19-04-2017

No. Home/Land-Acq/71/2016

Copy to the:-

1. Financial Commissioner, J&K, Revenue.
2. All Principal Secretaries to the Government.
3. Principal Secretary to Hon'ble Chief Minister/Hon'ble Governor.
4. Resident Commissioner, J&K Government, New Delhi.
5. All Commissioner/Secretaries to the Government.
6. Director General of Police, J&K, Jammu.
7. Divisional Commissioner, Kashmir/Jammu.
8. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
9. General Officer Commanding-in-Chief, Hqrs. Western/Northern Command, C/o 56 APO.
10. Principal Director Defence Estates, J&K, Northern/Western Command.
11. All Deputy Commissioners.
12. Director Information, J&K.
13. General Manager, Government Press, Jammu/Srinagar.
14. Defence Estates Officer, Northern Command C/o 56 APO.
15. Private Secretary to the Chief Secretary, J&K.
16. Private Secretary to Principal Secretary to the Government, Home Department.
17. Incharge Website Home Department/GAD.
18. Government order file/Stock file.



(Mushtaq Ahmed) KAS

Deputy Secretary to Government
Home Department